

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.410
Appeal No. 63/ND/252/2023

IN THE MATTER OF:

Green Valley Jatro- Energy Private Limited	...	Appellant
Versus		
Registrar of Companies NCT of Delhi Haryana	...	Respondent
<u>under Section 252 (3)</u>		

Order delivered on 23.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: Mr. Ashish Middha, Adv.
For the ROC	: Mr. Aakash Sharma, Ms. Jyoti Khurana, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Appellant is present through VC. Ld. Counsel for the ROC is present and submitted that he already filed the report, however it is not on board. Let steps be taken to cure the defects, if any and take necessary steps to upload the same on the e-portal of this tribunal. No representation on behalf of Income Tax Department. Let report be filed by the Income Tax Department within ten days, failing which further steps follow.

List the matter on **21.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)